

Serial No. of Order	Date of Order	Order with Signature
18.8.12.95		<p>In the show cause filed by the respondents it is stated that the petitioner's father though retired gets Rs. 5000/- from "other sources" per annum. Show cause does not spell out what the 'other sources' are.</p> <p>The respondents' counsel seek one week time to give particulars of the other sources. Thereafter the petitioner shall be entitled to file rejoinder with regard to the <del>same</del> <sup>that</sup> <del>the</del> other sources <sup>what the</sup> respondents make in their additional show cause.</p> <p style="text-align: right;">Vice-Chairman Member (Admn.)</p>
19. 3.1.96		<p>Adjourned to 4.1.1996 for hearing.</p> <p style="text-align: right;">Member (Admn.)</p>
20. 4.1.96		<p>List it before the Division Bench.</p> <p style="text-align: right;">Member (Admn.)</p>
21 20.3.96		<p>Heard Shri D.P.Dhalasamant, learned counsel for the petitioner and Shri Ashok Mishra, learned Standing Counsel. The 2nd petition does not survive when a similar prayer made by the father for compassionate appointment was considered by this Tribunal in O.A.135/94 with the following direction which was in the form of a request and in a most courteous manner which says thus:</p> <p>"We would request the Chief Post Master General to take a sympathetic view over the petitioner and</p>

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..21	20.3.96	<p>give a compassionate appointment to his second son namely Shri Sarat Kumar Das commensurate with his educational qualification."</p> <p>After this order was made, the <del>the</del> petitioner received a communication dated 9.12.1994 vide Annexure-3 that his compassionate appointment in relaxation of normal recruitment rules was duly reconsidered by the C.R.C. on 7.12.1994, keeping in view the observation of the Hon'ble C.A.T., but rejected. This Tribunal had made a direction in the form of a request and it was the bounden duty of the concerned authorities to obey it. If that is not done, it is for the petitioner to seek appropriate remedy available to him under the law. We dismiss this application holding that it does not survive.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p style="text-align: right;"><i>[Signature]</i> VICE-CHAIRMAN Parasuram MEMBER (ADMINISTRATIVE)</p>	<p>A copy of the order may also be given to the counsels for both sides.</p> <p><i>[Signature]</i> 22/3/96 22-03-96</p> <p>Received a copy <i>[Signature]</i> 22/3/96</p> <p>Received copy of order dated 20/3/96 on behalf of Mr. Ashok Misra 80- panel counsel Ashok Roy All 25/3/96</p>